GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION

Notification

The 17th March, 2010

No. GS.R.10/P.A.1/14/Ss 24 and 58/Amd (47)/2010.—In exercise of the powers conferred by sections 24 and 58 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules, without previous publication, further to amend the Punjab Restaurant (Consumption of Liquor) Rules, 1955, namely:—

RULES

- (1) These rules may be called the Punjab Restaurant (Consumption of Liquor) (First Amendment), Rules, 2010.
- (2) They shall come into force on and with effect from the first day of April, 2010.
- In the Punjab Restaurant (Consumption of Liquor) Rules, 1955 in rule 5, for clauses (i) and (ii), the following clauses shall, respectively be substituted, namely:—
 - "(i) six thousand rupees per annum in rural areas and thirty thousand rupees per annum in urban areas in respect of any premises, specified in the license and are attached to retail country liquor vend;
 - (ii) forty thousand rupees per annum in the areas falling within the jurisdiction of Municipal Corporations, twenty five thousand rupees per annum in other urban areas and eight

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thousand rupees per annum in rural areas in respect of any premises, specified in the license and are attached to a retail foreign liquor vend:

Provided that the premises attached to L-2 and L-14A vends, shall pay the fee as prescribed in clause (ii).".

S. S. BRAR,

Financial Commissioner Taxation and Secretary to Government of Punjab, Department of Excise and Taxation.